

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 139 of 2011 &
I.A. No. 233 of 2011

Dated :2nd November, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Mumbai International Airport Private Ltd.Appellant (s)
Versus

Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Ms. Kanika Aganhotri & Mr. Vibhu Sharma
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan, Mr. Arijit Maitra
& Mr. Sugam Sethi for R.1
Mr. Avijeet Kr. Lala for Tata Power
Mr. J.J. Bhatt, Sr. Adv. With
Ms. Anjali Chandurkar for R.2

ORDER

I.A. No. 233 of 2011

Heard the learned counsel for the parties.

The petition is allowed. The learned counsel for the Appellant is directed to file the amended memo of parties.

APPEAL No. 139 of 2011

Post the matter for hearing on **01.12.2011** at 2.30 p.m. along with Appeal No. 132 of 2011 and batch. In the meantime, pleadings be completed on or before 20.11.2011.

(V. J. Talwar)
Technical Member
TS/SS

(Justice M. Karpaga Vinayagam)
Chairperson